

University Laws (Amendment) Act, 1976

6 of 1976

CONTENTS

1. Short Title
2. Amendment Of Act 17 Of 1974
3. Amendment Of Act 5 Of 1975
4. Repeal And Saving

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An Act further to amend the Kerala University Act, 1974 and the Calicut University Act 1975 WHEREAS it is expedient further to amend the Kerala University Act, 1974 and the Calicut University Act, 1975, for the purposes hereinafter appearing; BE it enacted in the Twenty-seventh Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the University Laws (Amendment) Act, 1976.

2. Amendment Of Act 17 Of 1974 :-

In section 27 of the Kerala University Act, 1974 (17 of 1974).-

(a) for sub-section (1), the following sub-section shall be substituted namely:-

(1) there shall be a Dean of each faculty, who shall be nominated by the chancellor in consultation with the Vice-Chancellor.;

(b) in sub-section (3), for the word re-election, the word re-nomination shall be substituted.

3. Amendment Of Act 5 Of 1975 :-

In section 27 of the Calicut University Act, 1975 (5 of 1975),-

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

(1) There shall be a Dean of each faculty, who shall be nominated

by the Chancellor in consultation with the Vice Chancellor.;

(b) in sub-section (3), for the word re-election, the word re-nomination shall be substituted.

4. Repeal And Saving :-

(1) The University Laws (Amendment) Ordinance, 1976 (3 of 1976), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Kerala University Act, 1974 (17 of 1974) or the Calicut University Act, 1975 (5 of 1975), as amended by the said Ordinance, shall be deemed to have been done or taken under the Kerala University Act, 1974 or the Calicut University Act, 1975, as the case may be, as amended by this Act, as if this Act had commenced on the 3rd day of February, 1976.